

sub-section (4) of section 24 of the Reserve and Auxiliary Air Forces Act, 1952. [Placed in Library. See No. LT-5499/82.]

II. A copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 235, dated the 9th October, 1982, publishing the Coast Guard Subordinate Officers (Technical Branch), Recruitment Rules, 1982, under sub-section (3) of section 123 of the Coast Guard Act, 1978. [Placed in Library. See No. LT-5542/82.]

### REPORTS OF STUDY TOURS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI PIARE LALL KUREEL  
Urf PIARE LAL TALIB UNNAVI  
(Uttar Pradesh) : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Report of the Study Tour of the Study Group I of the Committee on its visit to Village Rampur, District Mainpuri (U.P.) on 31st July, 1982.

(ii) Report of the Study Tour of the Study Group II of the Committee on its visit to Village Gaini in District Aurangabad and Patna (Bihar) on 31st July, and 1st August, 1982.

### MESSAGES FROM THE LOK SABHA

**I. The Central Excise Laws (Amendment and Validation) Bill, 1982**

**II. The Assam Appropriation (No. 3) Bill, 1982**

ADDITIONAL SECRETARY:

Sir, I have to report to the House the  
1443 RS

following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

#### I.

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Central Excise Laws (Amendment and Validation) Bill, 1982, as passed by Lok Sabha at its sitting held on the 18th October, 1982.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”

#### II.

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Assam Appropriation (No. 3) Bill, 1982, as passed by Lok Sabha at its sitting held on the 18th October, 1982.

2. The Speaker has certified that this Bill is a Money Bill.”

Sir, I lay a copy of each of the Bills on the Table.

### REFERENCE TO THE REPORTED PRESENCE OF RUSSIANS IN INDIA

श्री जगदीश प्रताप माथुर (उत्तर प्रदेश) : श्रीमान्, मैंने कल भी आपके माध्यम से सरकार का ध्यान आकृष्ट किया था कि मुझे इतना बताया जाए कि हिन्दुस्तान में कितने रूसी लोग रहते हैं। इस आधार पर सवाल को आपने मना कर दिया था कि पार्लियामेंटरी कमेटी के विचारार्थीन यह मामला है। मुझे बताया जाना चाहिए कि कौन सी कमेटी के विचारार्थीन है। कितने रूसी यहां पर रहते हैं इसके बारे में मैं कई सवाल पूछ चुका हूँ, कुछ न कुछ जवाब गोलमाल करके दिया जाता है।